## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 45(ND)/2015

IN THE MATTER OF:

M/s Sh. Dinesh Kumar Gupta

APPLICANT / PETITIONER

Vs.

M/s Shri S. S. Shyam Steel Pvt. Ltd. & Ors.

RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. Karthik K. R., Advocate

## ORDER

Learned Counsel for the petitioner is present and prints out to the order dated 04.05.2017 wherein the Hon'ble Principal Bench has directed the matter to be listed on 17.05.2017. However, in view of the matter being not listed on 17.05.2017 and subsequent to the same the respondent seems to be absent. In the circumstances, this tribunal is of the view that notice is required to be issued by the office to the respondent intimating the next date of hearing. Notice will also be taken in addition by the Learned Counsel for the Petitioner to the Learned Counsel for the Respondent about the next day of hearing.

Post the matter on 10th October 2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VÁRADHARAJÁN) MEMBER (JUDICIAL)

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